

GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.2380
TO BE ANSWERED ON 26.12.2018

EXTRADITION AGREEMENT

2380. SHRI RAJESH KUMAR DIWAKER:
SHRIMATI SANTOSH AHLAWAT:

Will the MINISTER OF EXTERNAL AFFAIRS

be pleased to state whether the Government is signing an Extradition agreement with Morocco and if so, the details thereof along with the list of countries with whom Government has signed Extradition Agreement in the last five years and the list of countries with whom Government is in talks in this regard?

ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[GEN. (DR) V. K. SINGH (RETD)]

Extradition Agreement between the Republic of India and the Kingdom of Morocco was signed on 13 November 2018 during the visit of Mr. Mohamed Auajjar, Hon'ble Minister of Justice of Morocco, to India. The Agreement provides a strong legal framework for seeking extradition of fugitive offenders who are accused of economic offences, terrorism and other serious offences in one Contracting State and found in another Contracting State. Any offence punishable with an imprisonment of one year or more will be an extraditable offence. The Agreement contains all standard features and important safeguards. This Agreement will further strengthen bilateral relations to assist in dealing with criminal elements acting against the national interest of both India and Morocco.

In the last five years, India has signed Extradition Treaties/Agreements with Afghanistan, Lithuania, Malawi and Morocco.

Efforts are being made to finalize Extradition Treaty/Agreement with Bosnia & Herzegovina, Côte d'Ivoire, Ethiopia, Nigeria and Algeria.
